

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508

IB-609/ND/2023

Intervention Petition/25/2024

IN THE MATTER OF:

A.S. Confin Pvt. Ltd through Mr. Sanjay Tewari

.....Applicant

Vs.

Mr. Sanjay Khemani

.....Respondent

SECTION

U/s 95 of IBC

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nishant Anand, Ms. Gunjan Bansal Anand,
Ms. Varsha Thakur, Ms. Yatika, Ms. Arushi Kukreja,
Ms. Komal Sorout

For the Respondent : Ms. Kanchan Yadav, Mr. Tanishq Sharma, Advs.

ORDER

Intervention Petition/25/2024:-

No one is present on behalf of the Applicant at the time of hearing of the matter. It is noticed that on 14.05.2024 also no one had appeared on behalf of the Applicant at the time of hearing of the matter. In the interest of justice, list this matter on **10.09.2024**.

IB-609/ND/2023:-

Ld. Counsel on behalf of the Petitioner is present and sought time to file appropriate document to indicate that there was a guarantee agreement between the Petitioner and the Personal Guarantor. In view of this, list the matter on **10.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)